

COMMITTEE ON PRIVATE MEMBERS

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

TWENTY-SECOND REPORT

(Presented on 12.12.2001)

I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-second Report.

2. The Committee met on 10 December, 2001 for

1. Examination of two Constitution (Amendment) Bills

2. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 14 December, 2001.

Examination of Constitution (Amendment) Bills

3. The Committee examined the following two Constitution (Amendment) Bills:-

1. The Constitution (Amendment) Bill, 2001

(Amendment of article 323) by

Shri Basavanagoud Kolur, M.P.

The Bill seeks to amend article 323 of the Constitution with a view to make it obligatory on the part of the State Public Service Commission and Joint Public Service Commission, as the case may be, to present a report as to the work done by that Commission to the Governor of the State concerned before 30th June every year and the Governor concerned shall cause the report to be laid before the legislature of the State.

2. The Constitution (Amendment) Bill, 2001

(Insertion of new articles 151A to 151J) by

Adv. Uttamrao Dhikale, M.P.

The Bill seeks to amend the Constitution with a view to constituting a multi member media Commission to

(i) register and issue licences to all registered newspapers, periodicals, magazines;

(ii) ensure orderly functioning of newspapers, etc. ;

(iii) investigate any complaint made against any newspaper and to award punishment, including withdrawal of registration ;

(iv) recommend to the Government the facilities and concessions that can be provided to media.

Allocation of time to resolutions

4. The Committee recommend allocation of time to resolutions as follows :-

(i) Resolution by Shrimati Minati Sen regarding 2 hours

empowerment of women.

(ii) Resolution by Shri Bir Singh Mahato regarding welfare of agricultural labour. 2 hours

(iii) Resolution by Shri Bal Krishna Chauhan regarding legislation for eradication of poverty. 2 hours

Recommendations

(i) The Committee recommend that Shri Basavanagoud Kolur and Adv. Uttamrao Dhikale be permitted to move for leave to introduce their Constitution (Amendment) Bills;

(ii) The Committee recommend that allocation of time to resolutions as shown in paragraph 4 above, be agreed to by the House.

P.M. Sayeed,

NEW DELHI;

Chairman,

Committee on Private Members

10 December 2001, 19 Agrahayana 1923 (Saka)

Bills and Resolutions